

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6150/2016

(Arising out of impugned final judgment and order dated 31-08-2015 in MB No. 2538/2011 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

M/S MALAYAGIRI SANDAL WOOD OIL DISTILLERY THROUGH
ITS PARTNER SRI VIPUL TANDON

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(IA No. 103374/2019 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 08-11-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Siddharth Bhatnagar, Sr. Adv.
 Mr. Dhruv Surana, Adv.
 Mr. Ashish Choudhury, Adv.
 Ms. Ravina Sharma, Adv.
 Mr. Aditya Sidhra, Adv.
 Ms. Taiba Khan, Adv.
 Ms. Bharti Tyagi, AOR

For Respondent(s) Mr. A.N.S. Nadkarni, ASG
 Mr. Devashish Bharuka, Adv.
 Ms. B. Sunita Rao, Adv.
 Mr. B. Krishna Prasad, AOR

 Mr. Santosh Kumar, Adv.
 Mr. V. Sushant Gupta, Adv.
 Mr. Mushtaq Ahmad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(R. NATARAJAN)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER